

**THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR  
ORDER SHEET**

APPLICATION NO.: \_\_\_\_\_

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p><b><u>11.09.2007</u></b></p> <p><b><u>CP 34/2006 (OA No.41/2004)</u></b></p> <p>Mr. Rajesh Sharma, Proxy counsel for Mr. Rajveer Sharma, Counsel for applicant. Mr. Gaurav Singh, Counsel for respondents.</p> <p>Heard the learned counsel for the parties.</p> <p>The CP is disposed of by a separate order.</p> <p><i>Tarsem Lal</i> <b>(TARSEM LAL)</b> <b>MEMBER (A)</b></p> <p><i>M.L. Chauhan</i> <b>(M.L. CHAUHAN)</b> <b>MEMBER (J)</b></p> <p>AHQ</p>

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

Jaipur, the 11<sup>th</sup> day of September, 2007

CONTEMPT PETITION NO. 34/2006  
IN  
ORIGINAL APPLICATION NO. 41/2004

CORAM:

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER  
HON'BLE MR. TARSEM LAL, ADMINISTRATIVE MEMBER

D.S. Kalwar son of Pratap Singh kalwar aged about 65 years, resident of INdira Gandhi Nagar, DCM Kota, Rajasthan.

By Advocate: Mr. Rajesh Sharma Proxy counsel  
to Mr. Rajveer Sharma

.....Applicant

Versus

1. Mr. Jaswinder Singh, Postmaster General, Southern Region, Ajmer.
2. Mr. Amritlal Balani, Sr. Superintendent of Post Office, Kota Division, Kota.

By Advocate: Mr. Gaurav Jain

.....Respondents

**ORDER (ORAL)**

Applicant has filed this Contempt Petition for the alleged violation of the order of this Tribunal dated 26.11.2005 passed in OA No. 41/2004 whereby this Tribunal has directed the respondents to treat the period of extraordinary leave of the applicant w.e.f. 01.12.1980 to 05.01.1982 as qualifying service for the purpose of pension. It was further observed that the

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applicant shall also be entitled for pensionary benefits on account of treating the said period as qualifying service.

2. During the course of arguments, learned counsel for the respondents has placed on record the letter, which he has received from the Department along with certain orders. These orders are taken on record. Learned counsel for the respondents submitted that in view of the latest development, the relief as granted to the applicant in the order, has been granted and nothing survives now.

3. In view of the statement made by the learned counsel for the respondents and in view of the stand taken by the respondents in Para No. 2 of the reply to the Contempt Petition, we are of the view that the present Contempt Petition does not survives, which shall accordingly stands dismissed. It is, however, made clear that in case the petitioner is still aggrieved, it will be open for him to agitate the matter further in accordance with law and this order will not come in his way to proceed further in the matter. Notices issued to the respondents are hereby discharged.

*Tarsem Lal*  
**(TARSEM LAL)**  
**MEMBER (A)**

*M.L. Chauhan*  
**(M.L. CHAUHAN)**  
**MEMBER (J)**

AHQ